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THE **PRIME** MINISTER (SHRI VISHWANATH PRATAP SINGH). (a) and (b) In terms of Rues 5(1) of Central Civil Services (Conduct) Rules, 1964, no Government servant shall be a member of, or be otherwise associated with, any political party or any organisation which takes part in politics, nor shall he takej part in, subscribe in aid of, or assist in any other manner, any political movement or activity. Further in terms of Rules 5(3) of the same Rules, if any question arises whether a party is a political party Or whether any organisation takes part in politics, the decision of the Government thereoN shall be final. Orders were issued on 30th November, 1966 clarifying inter alia that the activities of Rashtriya Swayamsevak Sangh were considered such as to attract the provisions of the said Rules.

(c) Any Government servant who violates the above Rules is liable to disciplinary action.

Directive to States to treat Lectures Selection Grade as Promotional Post

- 2343 PROF. SOURENDRA BHAT-TACHARJEE: Will the PRIME MINISTER be pleased to refer to answer to Unstarred Question 869 given in the Rajya Sabha on the 20th March, 1990 and state:
- (a) whether Government propose to issue a directive to the States to the effect that Lecturer Selection Grade is a promotional post;
- (b) whether certain State Government* are making placement in the post of Lecturer Selection Grade, reserving promotion for the post of Reader; and
- (c) whether Government would take urgent steps to remedy this ignomity to senior teachers?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRT CHIMANBHAI MEHTA): (a) and (b) No Sir. The Scheme of Revision of Pay Scales announced on 22-7-1988 provides that Lecturers who complete 8 years in the senior

scale, as well as existing Lecturers having a total service of 16 years or more will be eligible for promotion/placement to the post of Reader/Lecturer Selection Grade respectively. Only those who, *inter-alia* have Ph. D. degree are eligible for promotion as Reader. Those who do not possess Ph. D. degree but otherwise fulfil the prescribed requirements are to be designated as Lecturer Selection Grade. They could offer themselves for a fresh assessment after obtaining Ph. D. and if found suitable would be given the designation of Reader.

(c) Does not arise.

Abolition of Ragging in Colleges and Universities

2344. DR. NARREDDY THULASI REDDY: Will the PRIME MINISTER be pleased to state:

- (a) whether there is any proposal to abolish ragging in colleges and universities, especially in professional colleges;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) to (c): Government is aware of the practice of "ragging" indulged in by students in colleges and universities. Whereas this practice is reprehensible, it is for the universities and college authorities and the students themselves to ensure that 'ragging' does not take place.

2345. [Transferred to the 6th Septem ber, 1990.]

Deletion of Article 311(2)(c) from the Constitution

2346. SHRI E. BALANANDAN: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to move an amendment to delete Article 311(2) (c) from the Constitution to allow